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12.	NH-39-2626N/9355E (Near Golaghat)		-
13.	Tinsukia Bypass		-
14.	Digna and Chatarpur	-	
15.	Rampur and Kathgodam	Not feasible	-
16.	Lucknow and Agra Expressway	Operational	-
17.	Lucknow and Balia Expressway	Developed	-
18.	Lucknow and Varanasi	Not feasible	-
19.	Nachna and Ramgarh	No action initiated	-
20.	Phalodi and Jaisalmer	Kept in abeyance due to wildlife issue	48.16
21.	Barmer and Jaisalmer	Kept in abeyance due to land issues	36.87
22.	Dwarka and Maliya	Bids accepted	83.22
23.	Gandhav and Bakhasar	No action initiated	-
24.	Stretch between Vijaywada and Rajahmundry (closer to Vijayawada)	Not feasible	-
25.	Chennai and Puducherry (Closer to Puducherry)	LOA being issued	89.52
26.	Kodikkarai and Ramanathpuram (closer to Ramanathpuram)	State Government has expressed inability to handover highway till 2021	Yet to be finalised
27.	Nellore-Ongole	Bids accepted	79.84
28.	Ongole-Chilakaluripet	LOA being issued	75.18
29.	Tada and Chilakaluripet	Not feasible	-

**Ban on sale of liquor and alcohols alongside National Highways**

2808. SHRI DHARMAPURI SRINIVAS:

SHRI T. G. VENKATESH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has received any directions from Supreme Court to

take steps to ban sale of liquor and other alcohols alongside highways, if so, the details thereof;

- (b) whether the Ministry has initiated any steps in this direction; and
- (c) the steps being taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MANSUKH MANDAVIYA): (a) to (c) Yes, Sir. The Hon'ble Supreme Court of India *vide* its order dated 15.12.2016 and 30.11.2017 in Civil Appeal Nos. 12164-12166 of 2016 (State of Tamil Naidu and Ors. *Vs.* K. Balu and Anr.) has issued directions regarding stopping the grant of licenses for sale of liquor along National and State Highways and over a distance of 500 metres from the outer edge of the National or State Highway or of a service lane along the highway. In the case of areas comprised in local bodies with a population of 20,000 people or less, the distance of 500 metres is stand reduced to 220 metres.

As per the orders of Hon'ble Supreme Court, the Ministry has requested all the State Governments and UTs, from time to time to take necessary action for implementation of the order(s) of Hon'ble Supreme. Further, Section 185 of Motor Vehicles Act, 1988 provides for punishment of imprisonment or fine or both for the offence of drunken driving cases. Besides, the Ministry undertakes campaigns through print and electronic media to spread awareness about dangers of drunken driving.

#### **Toll plaza in Kanpur**

†2809. SHRI VISHAMBHAR PRASAD NISHAD:  
CH. SUKHRAM SINGH YADAV:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether the Ministry would consider shifting Bara Toll Plaza at National Highway near Kanpur Dehat to a location near Sikandara, where toll was collected earlier as it is posing difficulties to local people in discharging their routine work;
- (b) the numbers of toll plazas located in Kanpur Division at present and whether the norms of maintaining distance between two plazas are being followed there; and
- (c) whether the Ministry is planning to allow free passage of local vehicles from this toll plaza so that local people do not face any harassment and are not financially burdened?

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†Original notice of the question was received in Hindi.